

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-392(PB)/2017

IN THE MATTER OF:

Export-Import Bank of India

.... Applicant/petitioner

Vs.

CHL Limited

.... Respondent

Order under Section 7

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

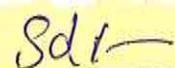
Hon'ble Member (T)

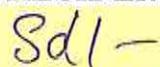
For the Applicant/petitioner: Ms. Misha, Mr. Shantanu Chaturvedi & Mr. Siddhant Kant, Advocates

For the Respondent: Mr. Jayant Mehta, Mr. Atul Sharma, Mr. Sugam Seth & Ms. Yamini Khurana, Advocates

ORDER

On the request made by the learned counsel for the respondent that arguing counsel Mr. Arun Kathpalia, learned Senior Advocate is not available today. Accordingly, hearing is deferred to 04.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)